

ITEM NO.61 REGISTRAR COURT. 1 SECTION XI
 S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS
 BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (C) No(s). 24929/2016
STATE OF UP THR. SECY. IRRIGATION & ORS. Petitioner(s)
 VERSUS

BENI MADHAV PANDEY & ANOTHER Respondent(s)
(with appln. (s) for exemption from filing O.T. and interim relief
and office report)
WITH
SLP(C) No. 24941/2016
(With appln.(s) for exemption from filing O.T. and)
SLP(C) No. 25054/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 25059/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)

Date : 30/01/2017 This petition was called on for hearing today.
For Petitioner(s)
Mr. Kunal Verma, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

For Respondent(s)

Mr. Shekhar Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 SLP(C) No. 24929/2016 has filed counter
affidavit. Registry to verify.
Fresh steps to be taken for service of respondent No.2 in
SLP(C) No.24929/2016 within two weeks. Notice thereafter be
issued.

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Fresh steps to be taken for service of the sole respondent
in SLP(C) No. 24941/2016 and SLP(C) No. 25059/2016 within two
weeks; time. Notice thereafter be issued.
None appears for the sole respondent in SLP(C) No.
25054/2016, despite due service.
List again on 1.3.2017.

(PAWAN DEV KOTWAL)
Registrar